

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 2073/2015

(Arising out of impugned final judgment and order dated 20/02/2014 in ITA No. 10/2014 passed by the High Court Of Kerala At Ernakulam)

XAVIER J PULIKKAL

Petitioner(s)

VERSUS

DEPUTY COMMISSIONER OF INCOME TAX, CENTRAL CIRCLE-1 Respondent(s)
(With interim relief and office report)

Date : 20/11/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s) Mr. V.Giri, Sr. Adv.
Mr. Anurag Mehta, Adv.
Mr. Nishe Rajen Shonker, Adv.

For Respondent(s) Ms. Swarupma Chaturvedi, Adv.
Mr. K. Parameshwar, Adv.
Mr. Subas C. Acharya, Adv.
For Mrs. Anil Katiyar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List the matter on 30th November, 2015.

(Anita Malhotra)
Court Master

(Sneh Bala Mehra)
Assistant Registrar